

**Central Administrative Tribunal
Principal Bench**

**CP No.75/2018
IN OA No.2964/2017**

New Delhi, this the 29th day of March, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Pradeep Kumar, Member (A)**

1. Girish Kumar, 26 years,
S/o Sh. Roshan Lal
R/o H.No. 762, Gali No.13
Vijay Nagar, Rewari
Haryana-123401.
2. Samar Abbas Jafri, 30 years
S/o Sh. Jamil Ahmad Jafri
R/o A-5/4, Nirala Nagar
Corporation Flats, Lucknow
Uttar Pradesh-226020.Petitioners

(By Advocate: Shri Jatin Parashar for Shri Ajesh Luthra)

Vs.

1. Sh. Ajay Mittal, Secretary
Union of India
Department of Personnel and Training
Ministry of Personnel
Public Grievances
& Pension, North Block, New Delhi
2. Shri Ashim Khurana
Chairman (Head Quarter),
Staff Selection Commission
Block No.12, CGO Complex
Lodi Road, New Delhi-110504.Respondents

(By Advocate: Shri C. Bheemanna)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

The petitioners herein filed OA No.2964/2017 before this Tribunal claiming certain reliefs. The OA was allowed on 23.10.2017, following the judgment of the Hon'ble Delhi High Court dated 29.08.2017 in Writ Petition No.6086/2017, **UOI & Anr. Vs. Avinash Chandra Singh and Ors.**

2. When the Contempt case was taken up on 04.01.2019, it was observed that in SLP (C) Diary No.18743/2018, the Hon'ble Supreme Court, through an Order dated 23.07.2018, stayed the operation of the judgment of the Hon'ble High Court in WP(C) No.6086/2017. Accordingly the Contempt case was adjourned *sine die*. In addition to that, the respondents have filed Writ Petition No.3457/2018 against the Order in OA No.2964/2017.

3. We heard the learned counsel for the parties. It is not disputed that the very basis on which the OA was allowed was stayed by the Hon'ble Supreme Court vide Order dated 23.07.2018. In addition to that, Writ

Petition No.3457/2018 is pending against the very order in the present OA filed by the applicant.

4. In that view of the matter, we close the Contempt Petition, leaving it open to the applicant to pursue the remedy depending upon the outcome of the SLP(C) Diary No.18743/2018. There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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